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As passed by the Tripura Legislative Assembly.

Tripura Bill No. 3 of 1980,

THE BIHAR CONTROL OF THE USE AND PLAY OF LOUDSPEAKERS (TRIPURA AMENDMENT) BILL, 1980.

AMENDMENT) BILL, 1980.

Act [18-3-80]

BILL Act [18-3-80]

to amend the Bihar Control of the Use and Play of Loudspeakers Act, 1955, as extended to Tripura.

Be it enacted by the Legislative Assembly of Tripura in the Thirtieth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Bihar Control of the Use and Play of Loudspeakers (Tripura Amendment) Act, 1980.
- (2) It extends to the whole of the State of Tripura.
  - (3) It shall come into force at-once.
- 2: In section 3 of the Bihar Control of the Use and Play of Loudspeakers Act, 1955, as extended to Tripura and in its application in Tripura,—
- (a) at the end of clause (d), the mark "Colon" shall be omitted and the mark and word "; or " shall be inserted;
- (b) after clause (d), so amended, the following clause shall be inserted, namely:—
- "(e) delivering more than 200 mili watt out-put or capable of being heard beyond a radius of 200 feet from the point of installation, without the permission, in writing of the prescribed authority.".

Short title, extent and commencement.

Amendment of section 3.